

"That leave be granted to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957".

The motion was adopted.

SHRI S.B. CHAVAN: I introduce the Bill.

13.15½ hrs.

HUMAN RIGHTS COMMISSIONS BILL *

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to move for leave to introduce a Bill to provide for the constitution of a National Human Rights Commission and a State Human Rights Commission in any State and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a National Human Rights Commission and a State Human Rights Commission in any State and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S.B. CHAVAN: I introduce the Bill.

SHRI YAIMA SINGH YUMNAM (Inner Manipur): Sir, yesterday I had to attend a Standing Committee Meeting, so I could not avail of the chance of making a special mention under Rule 377 although it was in my name.

Besides, today, being the last day of the current Session, I would request you to permit me to make my special mention today.

MR. SPEAKER: It is not allowed.

13.16 hrs.

MATTER UNDER RULE 377

(iii) Need to open Central Schools at Karimganj and Hailakandi in Assam

SHRI DWARAKA NATH DAS (Karimganj): The border districts of Karimganj of Assam are backward ones in many respects, particularly, in education. The inhabitants are mainly OBC and SC/ST people and tea garden labourers and as such financially depressed. They cannot send their wards to the institutions like Central Schools one at "Kalacherra" in Hailakandi district and other at "Manipur" in Hailakandi district. These are purely rural areas mainly inhabited by the tea garden labourers.

I, therefore, urge upon the Central Government to look into the matter and set up two "Central Schools" at the aforesaid places of my Constituency, Karimganj, Assam for rural upliftment and for better schooling of the children of the country-side.

(ii) Need to provide financial aid to the people affected by hail storm in Hathras, U.P.

[Translation]

DR. LAL BHADUR RAWAL (Hathras): Sir, in large parts of the Hathras Parliamentary Constituency, there has been heavy hail storm during the last month of March, which has caused heavy damage to the rabi crop in those areas. This natural calamity has created a critical situation for the small, marginal and big farmers. Subsequently, labourers have been facing the problem of starvation. A large number of cattle have died on that account.

Sir, I myself have visited the entire affected region after this natural calamity. I have witnessed the devastation personally. All these people are